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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.3214/2001

Thursday, this the 29th day of November, 2001

Hon'ble Shri S.A.T. Rizvi, Member (Admn)

Devi Dayal Sharma
Retd. T.G.T.
C/o C-449, Main 100 Ft. Road,
Chhajjupur, Shahdara,
Delhi - 110 032

... Applicant

(Applicant in person)

Versus

1. Govt. of N.C.T. Delhi
Through It's Chief Secretary,
New Secretariat of Delhi Govt.
I.P. Estate, New Delhi
2. Director of Education
Block-10, Govt. of N.C.T. Delhi,
Old Secretariat, Delhi-110054
3. Dy Director of Education,
Distt. North-East
Govt. of N.C.T. Delhi,
B-Block, Yamuna Vihar,
Delhi-110053

..Respondents

O R D E R (ORAL)

Applicant, who retired as a TGT from the GBSSS, Seemapuri under the Government of N.C.T. of Delhi on 31.7.2001 is aggrieved by the respondents not passing any order with regard to the period of his suspension despite orders passed by this Tribunal on 2.1.2001 (A-1) in OA No.1667/2000 earlier filed by him, and notwithstanding the dropping of the disciplinary proceedings under way against him by the respondents themselves by their order of 14.9.2001 (A-3). The applicant in person submits that he has filed two legal notices dated 23.3.2001 and 26.4.2001 followed by three representations dated 21.9.2001, 11.10.2001 and 15.11.2001. There has been no response from the respondents so far. The prayer made is

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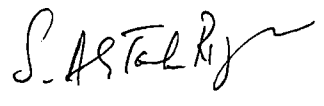
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(2)

for a direction to the respondents to treat him as on duty during the period of suspension in view of the aforesaid orders passed by the Tribunal and the final orders passed by the disciplinary authority in the departmental proceedings.

2. I have considered the submissions made by the applicant in person and find that the ends of justice will be duly met in this case by disposing of the present OA at this very stage without issuing notices with a direction to the respondent-authority to consider the aforesaid legal notices and the representations and decide the matter in question expeditiously and in any event within a period of two months from the date of receipt of a copy of this order. I direct accordingly.

2. The OA is disposed of in the aforestated terms.


(S.A.T. RIZVI)
Member (A)

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